

Service Rules submitted by Shri Ram Centre for Industrial Relations for employees working in I.T.D.C.

5726. SHRI S. M. BANERJEE : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred Question No. 5459 on the 22nd December, 1972 and state :

(a) in what respect the Service Rules submitted by the Shri Ram Centre for Industrial Relations for the employees working in I.T.D.C. Headquarters have been found inadequate;

(b) which are the Public Sector Undertakings whose rules and regulations have been adopted in the 'Fresh Set of Service Rules' by the I.T.D.C. for implementation and whether they are now adequate to meet the requirements of I.T.D.C. Headquarters employees and whether the representatives of the concerned employees have been taken into confidence before implementing the 'Fresh Set of Service Rules'; and

(c) if so, from what date the 'Fresh Set of Service Rules' have been implemented/adopted?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : (a) The Service Rules drafted by Shri Ram Centre for Industrial Relations were not sufficiently comprehensive to meet the needs of the Corporation.

(b) There has been no adoption of the Service Rules of any Public Sector Undertakings. A fresh set of Service Rules have been drafted by the India Tourism Development Corporation after taking into consideration the draft rules of the Shri Ram Centre and rules and regulations of some public sector undertakings.

Separate Standing Orders as required under the Industrial Employment (Standing Orders) Act, 1946 have been framed by the India Tourism Development Corporation and forwarded to the Certifying Officer.

(c) These rules are being followed since 1970-71 although they have been formally compiled and put together later.

Procedure for recruitment and promotion in I.T.D.C.

5727. SHRI S. M. BANERJEE : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred Question No. 9210 on the 4th May, 1973 and state :

(a) whether there is any well defined procedure for recruitment and promotion in the India Tourism Development Corporation both for its catering and non-catering units; and

(b) if so, the broad outlines thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : (a) and (b). Yes, Sir. The procedures are laid down in the various rules and regulations of the Corporation.

Raids by Income-tax authorities on Residences of Businessmen in Delhi

5728. SHRI HUKAM CHAND KACHWAI :

SHRI JYOTIRMOY BOSU :

Will the Minister of FINANCE be pleased to state :

(a) whether the Income-tax authorities in New Delhi raided the business premises, residences and lockers of some Sari merchants and other businessmen in August and September, 1973;

(b) if so, the particulars of these parties and the unaccounted money and jewellery seized as a result of such raids;

(c) the action taken to recover the Income-tax on this unaccounted money and also to enforce the penal provisions of the Law against such defaulters and tax-dodgers; and

(d) if not, the reasons, therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) Yes, Sir. The residence and business premises of M/s. Ramchandra Krishnachandra, sari merchants and their allied concerns were searched by the Income-tax authorities in August and September, 1973.